

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 218 of 2014 in
DFR No. 976 of 2014

Dated : 13th May, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Prayas Energy Group

...Appellant(s)

Versus

Central Electricity Regulatory Commission
& Ors.

...Respondent(s)

Counsel for the Appellant (s) : Mr. Avinash Menon
Mr. Kumar Mihir

Counsel for the Respondent (s): Mr. Apoorva Misra for R.2

ORDER

We have heard the learned counsel for the petitioner.

This is an Application for waiver of the Court fee. There is no dispute as to the participation of the Applicant in the proceedings before the Central Commission. Now he is seeking for the relief of waiver of the court fee.

In view of the facts and circumstances, we feel that it would be appropriate to waive the court fee in respect of Rs. 50,000/-. Accordingly, Ordered. The Applicant is directed to pay the balance court fee of Rs.50,000/- within a week.

After receiving the court fee of Rs.50,000/-, the Registry is directed to number the Appeal and post for Admission.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/js